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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 366/92

DATE OF ORDER: 28.4.1992

BETWEEN :

M.Narasimham .. Applicant.

A N D

1. The Superintendent of Post Offices, Mahabubnagar Division, Mahabubnagar.
2. The Director of Postal Services, Hyderabad Region, Hyderabad.
3. The Post-Master General, Hyderabad Region, Hyderabad. .. Respondents.

Counsel for the Applicant .. Mr.S.Ramakrishna Rao

Counsel for the Respondents. .. Mr.M.Jagan Mohan Reddy,
Adalt Case.

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.)

(Order of the Single ^{Member} Bench delivered by
Hon'ble Shri T.CHANDRASEKHARA REDDY, MEMBER (JUD L.)).

Mr.S.Ramakrishna Rao, Advocate for the applicant and Mr.M.Jagan Mohan Reddy, Standing Counsel for the respondents are present. Heard both sides.

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This is an application filed under Section 19, of the Administrative Tribunals Act to consider the applicant for the Second time-bound promotion to the cadre of HSG-II with retrospective effect from 1.10.1991 with all consequential benefits ~~and to~~ pass such other order or orders as ~~may~~ deem fit and proper in the circumstances of the case.

The facts giving rise to this OA in brief are as follows:

2. The applicant is working as Sub-Postmaster, Hanumanpura T.S.O., Mahabubnagar. He had rendered 35 years of unblemished record of service. The applicant was due for the Second time bound promotion with effect from 1.10.1991 According to the applicant, the applicant is not given the Second Time Bound promotion as he is undergoing a minor penalty of recovery of pay.
3. According to the applicant he had submitted a representation on 16.1.1992 to the Post-Master General, Hyderabad Region, Hyderabad for redressal of his grievance. Admittedly the said representation is not disposed of by the said postmaster General, Hyderabad. As six months time has not yet elapsed from the date of the said representation, we are of the opinion that it would be fit and proper to dispose of the OA at the admission stage itself by giving appropriate directions to the respondents.
4. Hence we direct the respondents to dispose of the representation of the applicant dated 16.1.1992 and pass final orders thereon within six weeks from the date of the communication of the order. If the applicant

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continues to be aggrieved the applicant would be at liberty to approach this Tribunal afresh in accordance with Law. The OA is disposed of at the admission stage itself with the above said directions. In the circumstances we make no order as to costs.

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated : 28th April, 1992

(Dictated in the Open Court) Deputy Registrar (J)

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To

1. The Superintendent of Post Offices, Mahabubnagar Division, Mahabubnagar.
2. The Director of Postal Services, Hyderabad Region, Hyderabad.
3. The Postmaster General, Hyderabad Region, Hyderabad.
4. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT.Hyd.
5. One copy to Mr. Jaganmohan Reddy, Addl.CGSC.CAT.Hyd.
6. One spare copy.

pvm.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (JUDL)

AND

THE HON'BLE MR. C.J. ROY : MEMBER (JUDL)

Dated: 28-4-1992.

ORDER / JUDGMENT

R.A./C.A./M.A. NO.

in

O.A. No.

366/92

T.A. No.

(W.P. No.)

Admitted and interim directions
issued

Disposed of with directions

Dismissed

Administrative Tribunal
DESPATCH

Dismissed as withdrawn 28.4.1992

Dismissed for Default HYDERABAD BENCH
M.A. Ordered/Rejected.

No order as to costs.

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P. got the docket sheet 5/5/92

attested by HANUJI before
disposing the order

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